

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**



**OA No. 1907/2015**

**This the 27<sup>th</sup> day of November, 2019**

**Hon'ble Mr. S.N. Terdal, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Vipin Kumar, Age -23,  
Post-Meter Reader  
S/o Lt. Yogender Singh  
R/o Vill-Daudpur  
Post-Bilashpur  
Gautam Budh Nagar  
Uttar Pradesh. ....Applicant

(through Sh. Amit Tyagi)

**Versus**

1. The Secretary/Chief Executive Officer  
Delhi Jal Board, Govt. of NCT Delhi  
Varundalaya Phase-I Jhandewalan  
Karol Bagh, New Delhi.

2. The Assistant Commissioner (D)  
Delhi Jal Board, Govt. of NCT Delhi  
Varundalaya Phase-I  
Karol Bagh, New Delhi.

3. Zonal Revenue Officer  
Delhi Jal Board Distt-North East  
Nand Nagari Delhi.

....Respondents

(none present)



## ORDER (Oral)

**Hon'ble Mr. S.N. Terdal:**

Learned counsel for the applicant submits that he wants to withdraw this OA with liberty to file a fresh one. Permitted.

2. In view of the same, the OA is dismissed as withdrawn with liberty as aforesaid. No costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(S.N.Terdal)**  
**Member (J)**

/ns/